

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 281 of 2000

Monday, this the 13th day of March, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. P. Vijayan Pillai,
S/o Parameswaran Pillai,
Temporary Status Mazdoor,
O/o. Sub Divisional Engineer,
Cable East-I, Kollam, residing at
Vilayil Kochukuttan Veedu,
Meeyanoor PO, Via Pooyapalli-691537Applicant

By Advocate Mr. M.R. Rajendran Nair

Versus

1. The General Manager,
Telecom, Kollam.
2. The Chief General Manager,
Telecom, Kerala Circle,
Trivandrum.
3. Union of India represented by
the Secretary to Government of India,
Ministry of Communications,
New Delhi.Respondents

By Advocate Ms. P. Vani, ACGSC

The application having been heard on 13th March, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to declare that he is entitled to be regularised with effect from the date on which he has completed 10 years service and 3 years continuous service with temporary status and to direct the respondents to regularise him with effect from the date on which he is qualified for the same.

contd....2.



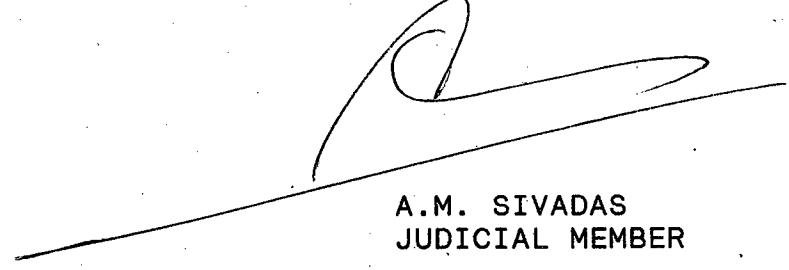
2. When the OA was taken up, the learned counsel appearing for the applicant submitted that it is suffice to direct the 1st respondent to consider and pass appropriate orders on A3 representation dated 1-11-1999 submitted by the applicant.

3. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

4. Accordingly, the 1st respondent is directed to consider and pass appropriate orders on A3 representation within three months from the date of receipt of a copy of this Order.

5. The original application is disposed of as above. No costs.

Monday, this the 13th day of March, 2000



A.M. SIVADAS
JUDICIAL MEMBER

ak.

List of Annexures referred to in this Order:

1. Annexure A3 - True copy of the representation dated 1-11-99 submitted by the applicant to the 1st respondent.